

(98)

THE CENTRAL ADMINISTRATIVE TRIBUNAL HYDERABAD BENCH AT HYDERABAD

O.A.NO. 67/96

Date of Order: 23/1/96

Between

P.Seshagiri Rao.

.. Applicant

and

1. The Union of India,  
rep. by its Secretary,  
Ministry of Railways (Railway Board)  
New Delhi-1.
2. The Union of India, rep. by its  
Secretary to Govt. Dept. of Personnel  
and Administrative Reforms,  
Ministry of Home Affairs, New Delhi.
3. Chairman, Railway Board,  
Railbhavan, New Delhi-1.

Respondents.

For the Applicant :- Mr. G.Ramachandra Rao, Advocate.

For the Respondents: Mr. V.Rajeswar Rao,  
Ex./Add.CGSC for R1 and 3  
Mr.N.R.Devraj, Sr.CGSC. for R.2

CORAM:

THE HON'BLE MR.JUSTICE V.NEELADRI RAO : VICE-CHAIRMAN

THE HON'BLE MR.RARANGARAJAN : MEMBER(ADMN)

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OA 67/96.

Dt. of Order: 23-1-96.

(Order passed by Hon'ble Justice Shri V.N.Rao,  
Vice-Chairman).

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Notice Before Admission. List it on 1-3-96.

For reply in the meanwhile.

2. If any promotion is going to be made for filling up the post of General Manager in Indian Railways for the vacancy which is stated to arise on 31-1-96, the same will be subject to the result in this O.A. and it had to be so mentioned in the order of promotion. It is needless to say that if any promotion is going to be made to the post of General Manager, for filling up any vacancy which may arise subsequent to 31-1-96 pending disposal of this O.A., the said promotions will also be subject to the result of this O.A. and it had to be so mentioned in such orders of promotion.

3. If the applicant succeeds in regard to his plea that the senior who joined later had to be given the national date, which is same as the date of assumption of the charge by the junior, had to be upheld and if ultimately the applicant is going to be selected, he had to be given promotion on to the post of General Manager, from a date/which the promoted joins the post of General Manager consequent upon the vacancy which is going to arise on 31-1-96 and the applicant will also be entitled to all the consequential benefits including the

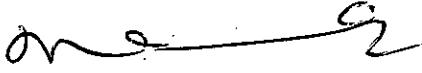
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arrears of salary and the seniority etc.,. ( The learned Standing Counsel for Respondents prays for time even for consideration of the interim order. But we felt that in order to protect the interests of the applicant if he is going to succeed in this case, the ad-interim order had to be passed and accordingly we passed the above interim order. It is open to the respondents to come up with the application for vacating the above interim order or if reply statement is going to be filed expeditiously, the O.A. itself can be disposed of expeditiously.)

4. The counsel for the applicant is also permitted to take notices to respondents by Registered Post with Acknowledgement Due. //

  
(R. RANGARAJAN)  
Member. (A)

  
(V. NEE LADRI RAO)  
Vice-Chairman

Dated: 23rd January, 1996.  
Dictated in Open Court.

  
Deputy Registrar (J) CC

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To

1. The Secretary, Union of India,  
Ministry of Railways (Railway Board) New Delhi-1.
2. The Secretary to Govt. Union of India,  
Dept. of Personnel and Administrative Reforms,  
Ministry of Home Affairs, New Delhi.
3. The Chairman, Railway Board, Railbhavan, New Delhi-1.
4. One copy to Mr. G. Ramachandra Rao, Advocate, CAT. Hyd.
5. One copy to Mr. V. Rajeswar Rao, Addl. CGSC. CAT. Hyd.
6. One copy to Mr. N. R. Devraj, Sr. CGSC. CAT. Hyd.
7. One spare copy.

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